

RECEIVED ASSENT ON 21.10.49 Act No. 7 of 1949
[AS PASSED BY THE DOMINION LEGISLATURE]

A 7
BILL No. 7

Repealed by
48 of 1955

to amend the Electricity (Supply) Act, 1948.

WHEREAS it is expedient to amend the Electricity (Supply) Act, 1948 (LIV of 1948), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Electricity (Supply) Amendment Act, 1949.

2. **Amendment of section 1, Act LIV of 1948.**—In section 1 of the Electricity (Supply) Act, 1948 (hereinafter referred to as the said Act), in sub-section (3), for the word and figures "and 77", the figures and word "77 and 83" shall be substituted and shall be deemed always to have been substituted.

3. **Amendment of section 3, Act LIV of 1948.**—In section 3 of the said Act,—

(i) in sub-section (2), the words "of whom at least three shall be full-time members" shall be omitted;

(ii) in sub-section (3), the word "full-time" shall be omitted.

4. **Amendment of section 5, Act LIV of 1948.**—Sub-section (3) of section 5 of the said Act shall be omitted.

5. **Substitution of new section for section 8, Act LIV of 1948.**—For section 8 of the said Act, the following section shall be substituted, namely:—

"8. *Term of office and conditions for re-appointment of members of the Board.*—The Chairman and other members of the Board shall hold office for such period, and shall be eligible for re-appointment under such conditions, as may be prescribed."

6. **Amendment of section 78, Act LIV of 1948.**—In section 78 of the said Act, for clause (a) of sub-section (2), the following clause shall be substituted, namely:—

"(a) the term of office of the Chairman and other members of the Board, the conditions under which they shall be eligible for re-appointment and their remuneration, allowances and other conditions of service;"